

ITEM NO.9

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15238/2011

(From the judgement and order dated 13/05/2011 in
of The HIGH COURT OF H.P AT SHIMLA)

CWP No. 2349/2011

ROHIT BHOIL

Petitioner(s)

VERSUS

STATE OF H.P.& ORS.

Respondent(s)

(With prayer for interim relief)

Date: 31/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(VACATION BENCH)

For Petitioner(s) Mr. Gaurav Sharma,Adv.

For Respondent(s) Ms. Arti Bansal, Adv.
Mr. Ajay Diggpaul, Adv.
[for respondent nos.1 & 2]

Mr. Anil Kumar Chandel, Adv.
[for respondent nos.6 & 7]

Mr. Anil Nag, Adv.
[for respondent no.8]

UPON hearing counsel the Court made the following
O R D E R

Ms. Arti Bansal, learned counsel appearing
for the State of Himachal Pradesh, on instructions,
made a statement that the second counselling, which was
scheduled for today, has been postponed. She then
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stated that as and when the second counselling is held,
the petitioner will be considered for the speciality in
the Radiology without being required to surrender the
seat in General Medicine.

In view of the above, hearing of the petition
is adjourned to second week of July, 2011 with liberty
to the petitioner to request for listing of the case
during summer vacation, in case any such contingency

arises.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master